

grants and furnish a certificate to the Government of India to this effect. Therefore, it is not proposed to place the audit report on the Table of the House.

(c) Yes.

(d) The State Government did not give any grants to the Organisation in 1960-61 as the audit report was not received before the close of that year. Subsequently, and after the audit-report was received, a grant of Rs. 41,000 was made during 1961-62.

Re-rolling Mill in Orissa

474. **Shri Chintamani Panigrahi:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether a licence has been granted for setting up a re-rolling mill in Orissa with a production capacity of 15,000 tons per annum;

(b) if so, who is the licensee;

(c) the location of this re-rolling mill in the State; and

(d) who are the share-holders of this company?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a). No, Sir. Prior to the Industries (Development and Regulation) Act, permission was given under the Iron & Steel Control Order to the National Textiles and Rolling Mills Ltd. (since re-named National Foundry and Rolling Mills Ltd.) to set up a re-rolling mill at Cuttack in Orissa. This is a Public Limited Company. The present production capacity is approximately 6,000 tons per year.

Keeping in mind the need for regional dispersal of the steel re-rolling industry, Orissa State is one such area where the need for additional re-rolling capacity of about 15,000 tons per annum has been recognised. No license has as yet been granted.

(b) to (d). Do not arise.

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Fourth Steel Plant

475. **Shri Morarka:** Will the Minister of Steel, Mines and Fuel to please to state:

(a) whether it is a fact that representatives of the American steel industry held detailed discussions recently with the officials of the Ministry in connection with the establishment of the fourth steel plant at Bokaro; and

(b) if so, the nature of the discussions held and the progress made in the matter?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a). No, Sir.

(b) Does not arise.

Ferrous Scrap

476. { **Shri Raghunath Singh:**
Shri Subodh Hansda:
Shri S. C. Samanta:
Dr. Pashupati Mandal:

Will the Minister of Defence be pleased to state:

(a) the total quantity of ferrous scrap melted by the defence works for re-manufacture during the years 1959, 1960 and 1961;

(b) the total quantity of ferrous scrap from defence establishment works sold to consumers at the direction of the Iron and Steel Controller in the last three years; and

(c) the total quantity of the ferrous scrap from disposed of by the various defence establishments works by public tender during the years 1959, 1960 and 1961 and the revenue earned?

The Deputy Minister of Defence (Shri Raghuramalah): (a) It would not be in the public interest to disclose this information on the floor of the House.

(b) 1959	—	1,600 Tons approx.
1960	—	1,800 „ „
1961	—	2,500 „ „
(c) 1959	Quantity disposed	
	of	75 Tons.
	Revenue earned	Rs. 23,350/-
1960	—	Nil
1961	—	Nil

Export of Skull Scrap

477. { Shri Raghunath Singh:
 Shri S. C. Samanta:
 Shri Subodh Hansda:
 Dr. Pashupati Mandal:
 Shri P. R. Patel:

Will the Minister of **Steel, Mines and Fuel** be pleased to state:

(a) the total quantity of skull scrap exported in 1961 and its proportion to the total ferrous scrap exported from the country in same year;

(b) the probable quantity of skull scrap to be exported during the current year; and

(c) whether it is a fact that the Iron and Steel Controller instead of exercising its power to conclusively skull scrap at the source of generation is following the method of forcing the exporters of skull scrap to offer it back to the generators of skull scrap in order to discourage export?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):

(a) (i) Steel Skull	1,01,515 M/T
(ii) C. I. Skull Scrap	21,106 M/T
	1,22,622 M/T
(iii) Other varieties of ferrous scrap.	2,48,125 M/T
(iv) Proportion of skull scrap to other varieties of ferrous scrap	1 : 2 approx

(b) No definite estimate can be given since the export depends on availability which varies from time to time.

(c) Skull scrap is required by the Steel Plants in public sector. Any arisings of skull scrap in the private sector steel plants, not required by these plants themselves, have, therefore, to be offered to the public sector plants. Only if such scrap is not required by the public sector plants can it be exported.

Central Loans to State Governments:

478. Shri Prakash Vir Shastri: Will the Minister of Finance be pleased to state:

(a) the amount of loans granted to each State during the Second Plan period by the Government of India;

(b) whether the Central Government have laid down certain conditions on these loans;

(c) if so, the details thereof;

(d) whether it is a fact that some States are facing difficulties in repaying the loans and are not abiding by those conditions to which they had agreed previously; and

(e) the amount received as interest to those loans every year by the Government State-wise?

The Minister of Finance (Shri Morarji Desai): (a) and (e). A statement is laid on the Table. [See Appendix II, annexure No. 39].

(b) and (c). All loans are subject to the terms and conditions on which they are sanctioned. These terms generally refer to the rate of interest and the period and manner of repayment of principal, including interest.

(d) With the exception of few cases where remedial action was taken in consultation with the State Government, no major defaults in the repayment of principal and interest on loans to State Governments have been noticed.